

The Department of Commerce had entrusted the work of study on the recent taken over of domestic pharma industry to Ernst & Young. Ernst & Young have since submitted their report to Department of Commerce. Department of Commerce has informed that the report has recommended continuation of the current FDI policy in pharmaceutical sector.

(c) Department of Industrial Policy and Promotion issued Press Note No. 3 (2011 Series) dated 8.11.2011 amending the existing FDI policy under which 100% FDI was permitted through automatic route. As per Press Note 3 (2011 Series) issued by Department of Industrial Policy and Promotion on 08.11.2011:

- (i) FDI, upto 100%, under the automatic route, would continue to be permitted for greenfield investments in the Pharmaceuticals sector.
- (ii) FDI upto 100%, would be permitted for brownfield investment (*i.e.* investments in existing companies), in the pharmaceuticals sector, under the Government approval route.

Prices of medicines in India and other countries

1451. DR. K.V.P. RAMACHANDRA RAO: Will the Minister of CHEMICALS AND FERTILIZERS be pleased to state:

- (a) the prices of medicines in the country compared with that in the developed countries;
- (b) the rate of increase in prices of medicines in the country and other countries during the last three years; and
- (c) in what way price control in India compares with that in other countries?

THE MINISTER OF STATE IN THE MINISTRY OF CHEMICALS AND FERTILIZERS (SHRI SRIKANT JENA): (a) The Department of Pharmaceuticals and National Pharmaceutical Pricing Authority (NPPA) have not conducted any such comparative study.

- (b) and (c) In view of reply to (a) above, does not arise.

Selection of Registrar, NIPER, Mohali

1452. DR. JANARDHAN WAGHMARE: Will the Minister of CHEMICALS AND FERTILIZERS be pleased to state:

(a) the eligibility criteria specified for the selection of Registrar as per advertisement published by National Institute of Pharmaceutical Education and Research (NIPER) Mohali in 2011;

(b) the details of candidates who applied, their qualification, experience which met the advertisement criteria but were not selected;

(c) whether it is a fact that complaints have been received about the candidate selected not meeting the eligibility criteria as per advertisement; and

(d) if so, the steps taken to fix accountability in the matter?

THE MINISTER OF STATE IN THE MINISTRY OF CHEMICALS AND FERTILIZERS (SHRI SRIKANT JENA): (a) to (d) National Institute of Pharmaceutical Education and Research (NIPER), Mohali has reported that Civil Writ Petition has been filed in this regard and the matter is *sub judice* with the Punjab and Haryana High Court at Chandigarh.

Outstanding telephone dues of BSNL in Uttar Pradesh

1453. SHRIMATI KUSUM RAI: Will the Minister of COMMUNICATIONS AND INFORMATION TECHNOLOGY be pleased to state:

(a) the details of outstanding telephone dues of BSNL against customers in Uttar Pradesh, district-wise;

(b) the details of telephone dues in Ballia district of Uttar Pradesh, with particular reference to Chitbaragaon and Narahi exchanges of BSNL;

(c) whether lakhs of rupees are outstanding against defaulters in Chitbaragaon and Narahi exchanges of BSNL in Ballia and officials of BSNL in connivance with defaulters are not recovering it;

(d) whether Government has enquired into the matter and will recover the telephone dues from them; and

(e) if so, the details thereof and by when these dues would be recovered?

THE MINISTER OF STATE IN THE MINISTRY OF COMMUNICATIONS AND INFORMATION TECHNOLOGY (SHRI MILIND DEORA): (a) BSNL provides telecom services in Uttar Pradesh through two Telecom Circles *Viz*; Uttar Pradesh (West), The Telecom district-wise detail of outstanding dues in respect of U.P. (East) and U.P. (West) Circles, as on 30.06.2012, is given in Statement (*See below*).

(b) In Ballia telecom district, the total outstanding dues for landline and